

Government of Jammu and Kashmir  
Home Department  
Civil Secretariat, Jammu/Srinagar

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Phone.No. 0191-2547169-(J)  
0194-2506262-(S)

NOTIFICATION

Srinagar, the 20<sup>th</sup> August, 2020

S.O -260 Whereas, on 03-3-2020 Police Bijbehara apprehended three suspected persons namely Asif Nisar Malik S/O Nisar Ahmad Malik R/O Arwani, (2) Akib Hussain Waza S/O Mohammad Hussain Waza R/O Arwani & (3) Burhan-u-Din S/O Mohammad Amin Malik R/O Eidgah Arwani at Padshahi Bagh, Bijbehara; and

2. Whereas, during their personal search, Police recovered 15 blank posters of HM outfit from Asif Nisar Malik, 12 posters from Akib Hussain Waza and 18 blank posters from Burhan-u-Din respectively; and

3. Whereas, a Case FIR No. 26/2020 U/S 13 Unlawful Activities (Prevention) Act 1967, came to be registered in Police Station Bijbehara and investigation was set into motion; and

3. Whereas, during the course of investigation site plan of place of occurrence and seizure memo of recovered blank posters was prepared, statement of witnesses acquainted with the facts and circumstances of the case were recorded under section 161 Cr.PC; and

7. Whereas, after perusing the Case Diary File, the relevant documents and also taking into consideration the views of the Authority appointed under sub-section (2) of section 45 of the

6. Whereas, the Authority appointed by the Government under sub-section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967 has independently examined the case diary file and all the other relevant documents relating to the case and has come to the conclusion that prima facie case is made out against the above accused: and

S. No	Particulars of accused persons	Offence
1	Asif Nisar Malik S/O Nisar Ahmad R/O Arwani	13 ULA(P) Act,
2	Akib Hussain Waza S/O Mohammad Hussain Waza R/O Arwani	
3	Burhan-U-Din S/O Mohammad Amin Malik R/O Eidgah Arwani	

5. Whereas, on the basis of investigation, statement of witnesses recorded and other evidence collected, the investigating officer has established prima facie involvement of below mentioned accused persons in commission of offence punishable Under Section 13 Unlawful Activities (Prevention) Act, 1967:-

4. Whereas, during the course of investigation it was revealed that the accused persons were working as OGWS for the terrorists active in the area and were in possession of blank posters of HM outfit aiming subversive activities in the area; and

Unlawful Activities (Prevention) Act, 1967, the Government is of the view that there is sufficient material and evidence available against the above mentioned accused for their prosecution under the provisions of law.

Now, therefore, in exercise of powers conferred by sub section (2) of section 45 of the Unlawful Activities (Prevention) Act, 1967, the Government hereby accords sanction for launching prosecution against the above mentioned accused for the commission of offence punishable under section 13 ULA (P) Act, in case FIR No. 26/2020 of Police Station Bijbehara.

By order of the Government of Jammu & Kashmir.

Sd/-

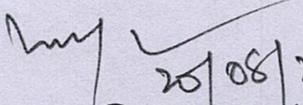
Principal Secretary to Government  
Home Department.

No:-Home/Pros/82/2020

Dated:- 20-08-2020

Copy to the:-

1. Joint Secretary, J&K Ministry of Home Affairs, GOI
2. Director General of Police, J&K Jammu. The CD file in original is returned herewith.
3. Secretary to Government, Department of Law, Justice & PA (w.7 s.c.)
4. Private Secretary to Principal Secretary to the Government, Home Department.
5. Stock file.

  
20/08/20  
Special Secretary to Government  
Home Department.